

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Petition No. 20/RP/2016
in
Petition No. 207/GT/2013 & 260/GT/2014**

Coram:
Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Shri M.K. Iyer, Member

Date of Hearing: 24.5.2016
Date of Order: 1.6.2016

In the matter of

Review of Commission's order dated 9.2.2016 in Petition No. 207/GT/2013 and 260/GT/2014 regarding approval of generation tariff of Muzaffarpur TPS, Stage-I (220 MW) for the period from the date of commercial operation of Unit-I to 31.3.2014.

And in the matter of

Kanti Bijlee Utpadan Nigam Ltd,
NTPC Bhawan, Core-7, Scope Complex,
7, Institutional Area, Lodhi Road,
New Delhi-110003

.....**Petitioner**

Vs

Bihar State Power (Holding) Company Ltd
(formerly Bihar State Electricity Board)
Vidyut Bhawan, Bailey Road
Patna -800021

.....**Respondent**

Parties Present:

Shri M.G. Ramachandran, Advocate, KBUNL
Ms. Poorva Saigal, Advocate, KBUNL
Shri R.P. Singh, KBUNL

Interim Order

This application has been made by the petitioner, Kanti Bijlee Utpadan Nigam Limited, for review of order dated 9.2.2016 in Petition No 207/GT/2013 and 260/GT/2014, whereby the Commission had determined the tariff of Muzaffarpur TPS, Stage-I (220 MW) for the period from the date of commercial operation of Unit-I to 31.3.2014 in terms of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009.



2. Aggrieved by the said order dated 9.2.2016, the learned counsel for the petitioner submitted that there are certain errors apparent on the face of the order and sought review on the following issues:

- (i) *Non-admittance of additional capital expenditure;*
- (ii) *Non-admittance of IDC;*
- (iii) *Double deduction of revenue earned from sale of infirm power;*
- (iv) *Mismatch in value of taken over assets in auditor's certificate and physical valuation report;*
- (v) *Non-consideration of liabilities discharged between 1.11.2013 and 31.3.2014;*
- (vi) *Pro-rata reduction in IEDC due to time overrun.*

3. Heard the representative of the petitioner on 'admission'. Admit and issue notice to the respondents.

4. The petitioner is directed to serve the copy of the review petition along with this order on the respondents by 7.6.2016. The respondents shall file their replies by 17.6.2016, with copy to the petitioner, who shall file its rejoinder, if any, by 24.6.2016. The parties shall ensure the completion of the pleadings within the due date mentioned and no extension of time shall be granted for any reason whatsoever.

5. Petition shall be listed for hearing on 30.6.2016.

-Sd/-
(Dr. M.K.Iyer)
Member

-Sd/-
(A. S. Bakshi)
Member

-Sd/-
(A. K. Singhal)
Member

-Sd/-
(Gireesh B. Pradhan)
Chairperson

